

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2234  
ANSWERED ON:06.03.2003  
REHABILITATION OF ORPHANED AND DESTITUTE CHILDREN IN GUJARAT  
MOINUL HASSAN AHAMED

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether a large number of children orphaned and rendered destitute during the earthquake and the communal carnage in Gujarat;
- (b) if so, the details thereof incident-wise;
- (c) the welfare measures being taken by the Government for rehabilitating such orphaned and destitute;
- (d) whether the Government has received any external assistance in this regard; and
- (e) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT (DR. SANJAY PASWAN)

(a) Yes, Sir

(b) The incident-wise details are given below:-

	Orphaned Children	Single Parent Children
(i) Earthquake	449	1309
(ii) Communal riots	38	172

(c) The requisite information is given in the Statement at Annexure.

(d) Yes, Sir.

(e) Assistance in the form of clothing, tents, communication equipment, medical equipment etc. was received from individuals, NGOs, foreign governments and international organizations following the devastating earthquake in Gujarat. While some cash donations were made through the Prime Minister's Relief Fund, Gujarat Chief Minister's Relief Fund and other similar corporuses, some donations from abroad were sent to Relief Organizations working in the State directly.

**ANNEXURE**

STATEMENT REFERRED TO IN REPLY TO PART (C) OF THE LOK SABHA UNSTARRED QUESTION NO.2234 FOR REPLY C 6TH MARCH, 2003 BY SHRMOINUL HASSAN REGARDING REHABILITATION OF ORPHANED AND DESTITUTE CHILDREN IN GUJARAT

The Welfare measures taken/being taken by the Government for rehabilitating children orphaned and rendered destitute by the earthquake and communal riots, inter-alia, are given below:-

Earthquake Affected

(i) The State Government decided that the compensation to be paid to a child against the death of parent will be kept in the Joint

Account of Collector/D.D.O. and orphaned and single parent child.

(ii) The Foster Parents Scheme, which was earlier implemented in six cities viz., Ahmedabad, Baroda, Surat, Jamnagar, Rajkot and Bhavnagar, is now extended to earthquake affected area and monthly assistance of maintenance revised from Rs.350 per child to Rs.500 per child.

(iii) Childline service, which is a toll free service that can be accessed by a child in distress or an adult on his behalf was established at various places of the State affected by the earthquake.

(iv) Ministry of Social Justice & Empowerment sanctioned a grant-in-aid of Rs.156.85 lakhs during 2000-01 to reputed Non Governmental Organizations for setting up of Ashraya Grehs in earthquake affected areas of the State.

#### Communal Riots Affected

(i) A rehabilitation project for orphaned and single parent children under the Prime Minister's Package was assigned to Self Employed Women's Association (SEWA). An amount of Rs.2.02 crore was sanctioned by the Ministry of Social Justice & Empowerment for the project under its Scheme 'General Grant-in-Aid Programme for Assistance in the field of Social Defence'. An amount of Rs. 60 lakhs has so far been released to SEWA for this purpose during the current financial year (2002-03).

(ii) Department of Women & Child Development has sanctioned a project for rehabilitating 170 minor children in Gujarat under 'Swadhar' Scheme during the current financial year (2002-03).